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Karnataka Forest (Amendment) Act, 2015

41 OF 2015

CONTENTS

- 1. Short title and commencement
- 2. Amendment of section 98A
- 3. Amendment of section 98B

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An Act further to amend the Karnataka Forest Act, 1963.

Whereas it is expedient further to amend the Karnataka Forest Act, 1963 (Karnataka Act 5 of 1964), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Sixty sixth year of the Republic of India as follows:-

1. Short title and commencement :-

- (1) This Act may be called the Karnataka Forest (Amendment) Act, 2015.
- (2) It shall come into force at once.

2. Amendment of section 98A:-

In the Karnataka Forest Act, 1963 (Karnataka Act 5 of 1964) (hereinafter referred to as the principal Act), in section 98A, in subsection (1),-

- (i) for the words "eight percent" the words "twelve percent" shall be substituted; and,
- (ii) the first proviso shall be omitted.

3. Amendment of section 98B:-

In section 98B of the Principal Act, for sub-section (4), the following shall be substituted, namely:-

"(4). The amount at credit of the said fund shall be expended only for one or more of the following purposes, namely:-

- (a) raising of plantations in notified forest areas and such other purposes as are ancillary thereto namely soil and moisture conservation works in notified forest areas;
- (b) consolidation of the boundaries of notified forest areas;
- (c) Acquisition of private areas for the consolidation of forests;
- (d) construction and maintenance of forest housing in rural areas for frontline staff;
- (e) training, capacity building, research and technology;
- (f) sustaining Joint Forest Planning and Management activities and the Village Forest Committees/eco development committees;
- (g) rehabilitation and resettlement of people from interior forest areas;
- (h) such other activities relating to Forest development or management or wild life protection and management as may be notified by the State Government from time to time".